

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

IA NOS. 1193 & 1194 OF 2018 IN
DFR NO. 2450 OF 2018

Dated : 03rd October, 2018

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member
Hon'ble Mr. S. D. Dubey, Technical Member

In the matter of:

M/s Rimjhim Ispat Limited.

.... Appellant(s)

Versus

Uttar Pradesh Electricity Regulatory Commission & Ors.

.... Respondent(s)

Counsel for the Appellant(s) : Mr. Kshitij Ajmari for
Mr. Desh Deepak Chopra

Counsel for the Respondent(s) : Mr. C.K.Rai
Mr. Sachin Dubey for R-1

Mr. Rajiv Srivastava
Ms. Gargi Srivastava
Ms. Garima Srivastava for R-2

ORDER

The learned counsel, Mr. Kshitij Ajmari, representing Mr. Mr. Desh Deepak Chopra, learned counsel for the Appellant, submitted that the instant case may kindly be adjourned on the ground that Mr. Mr. Desh Deepak Chopra, learned counsel for the Appellant is suffering from viral fever.

Submission made by the learned counsel, Mr. Kshitij Ajmari, representing Mr. Desh Deepak Chopra, learned counsel for the Appellant, at supra, place on record.

In the light of above submission, re-list the matter on **25.10.2018**, as requested.

(S. D. Dubey)
Technical Member

Pr/pk

(Justice N. K. Patil)
Judicial Member